

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

Between O.A.NO. 1627 of 1995. Dated: 9.3.96.
P.yasantha Rao ... Applicant

And

1. The Financial Adviser & Chief Accounts Officer, South Central Railway, (BG), Sanchalan Bhavan, Secunderabad.
2. The Senior Divisional Accounts Officer, South Central Railway (BG), Sanchalan Bhavan, Secunderabad.

... Respondents

Counsel for the Applicant : Sri. P.Krishna Reddy

Counsel for the Respondents : Sri. N.R.Devaraj, SC for Rlys.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

(10)

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O.A.No.1627/95

Date: 7.3.96

JUDGEMENT

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

* * *

Heard Mr.P.Krishna Reddy, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant in this OA was working as a Senior Cashier from 1969 onwards in the scale of Rs.1400-2300. The railway has a system of paying honorarium to the cashiers to disburse amounts above certain limit. The rate of honorarium per ~~lakh~~ rupee is also prescribed by the railways. The applicant states that he was paid honorarium till 31.12.91. ~~on scale~~.

3. The grievance of the applicant is that he has not paid honorarium for disbursement of the amounts above the prescribed limit for the period from 1.1.92 to 31.1.93 during which period he was in active service and was disbursing the cash as per instructions. From 12.2.93 he was suspended and thereafter an enquiry was held ~~and he was removed from service~~ ^{he has filed by him} from 24.12.93. A separate OA is ~~pending~~ challenging the removal of the applicant. The relief sought in this OA does not appear ~~have any relevancy~~ ^{which is pending} with the OA challenging the removal order. The applicant submitted that he is entitled to the honorarium prior to the date of suspension.

4. He also submits that ~~an~~ addition of honorarium an amount of Rs. ~~120/-~~ ^(382/- was due to him) ^{also} by way of TA for the period upto 10.2.93. The above amounts were not paid to him for which he is not aware of the reasons. Hence he filed a representation to R2 vide his representation dated 22.9.92 (A-1). That representation is yet to be disposed of.

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richt hofft auf eine gute Aussicht auf die Zukunft.

Copy to:-

if you get a frequent visit of visitors, it will not be

1- The Financial Adviser & Chief Accounts Officer, South Central R.R. at S.P.T.T "Railway", (BG), Sanchalan Bhavan, Secunderabad.

The Senior Divisional Accounts Officer, South Central Railway
(BG), Sanchalan Bhavan, Secunderabad.

... it is difficult to distinguish between the two, as the two are very similar.

3. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hyd.

One copy to Sri. N.R. Devaraj, SC for Railway, CAT, Hyd.

Front of Fig. 5. One convolutional

¹ Right-angle reflections are not included in the reported statistics.

Rsm/-

with significant differences between the two groups in terms of age, gender, and ethnicity.

1. The first stage of the project involved the compilation of a sample of 1,000

For the first time in history, the world is facing a major challenge to its very existence.

¹³ See, for example, the discussion of the 1992 Constitutional Convention in the *Constitutional Convention of 1992: The Final Report* (1993).

1. $\frac{1}{2} \sin^2 x + \frac{1}{2} \cos^2 x = \frac{1}{2}$

• 1880 P. 42, 12, 1, 15472; 2 P. 1-2, 1

11

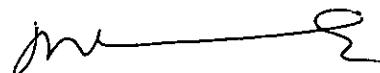
.. 3 ..

5. Under the above circumstances he has filed this OA praying for a direction to the respondents to pay the applicant the honorarium for the period from 1.1.92 to 31.1.93 i.e., for the period before the date of suspension and also an amount of Rs.1382/- ^{towards} representing the arrears of TA.

6. There is no legal point involved for consideration in this OA. The rate of honorarium has been clearly fixed. If he is entitled for the same before the date of ~~the~~ ^{his} suspension the same has to be ~~considered~~ ^{allowed} in accordance with the rules by the competent authority. Hence it is justified if a direction is given to dispose of the representation addressed to R2 by the applicant.

7. In the result, the OA is disposed of with the direction to R2 to dispose of the representation of the applicant dated 22.2.95 in accordance with the rules ~~and advise the result of the disposal of the application~~ within 2 months from the date of receipt of a copy of this order.

8. The OA is ordered accordingly. No costs.

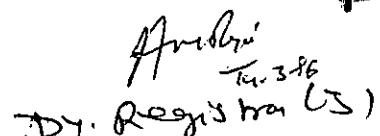


(R. RANGARAJAN)
Member (Admn.)

Dated: 7th March, 1996

(Dictated in Open Court)

sd


D.Y. Registrar (S)

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29/3/96

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. RangaRajan
HON'BLE SHRI A.B.GORTHI : MEMBER(A)

~~HON'BLE SHRI~~

DATED: 7/3/96

ORDER/JUDGMENT

~~M.A. NO./R.A./C.A. NO.~~

~~O.A. NO.~~ 1627/95

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

* * *

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal Despatch/DESPATCH 25 MAR 1996 No. 1 हैदराबाद न्यायपीठ HYDERABAD BENCH
